

CR No. 312/2018
Yashoda Devi Vs. State

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : None for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent through VC.

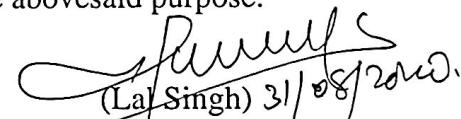
Matter is at the stage of arguments on the point of limitation in filing the present revision petition.

Ahlmad reported that he has made efforts to contact the counsel for the Petitioner so as to join the proceedings through VC, however, Id. Counsel for the Petitioner is not picking up his phone.

It is already 01:00 PM.

As none has appeared for the petitioner, therefore, the matter is adjourned to 29.10.2020.

Put up on 29.10.2020 for the abovesaid purpose.


(Lal Singh) 31/08/2020.
ASJ-05(W)/THC/Delhi
31.08.2020(P)

FIR No. 827/2014
PS Mianwali Nagar
U/s 328/384/364A/120B/34 IPC
State Vs. Shiv Kumar @ Shiva

31.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Deepak Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

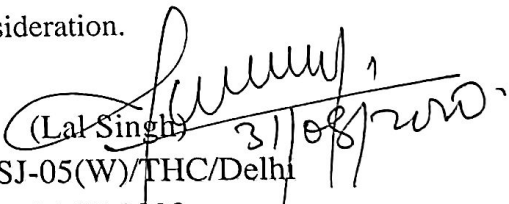
At the very outset, Ld. Counsel for the applicant/accused submits that inadvertently, he has not annexed the copy of bail order as granted to the applicant/accused on 24.06.2020 and right now he has sent the copy of the same in PDF format to the Ahlmad of the Court on his whatsapp number.

At this stage, Ahlmad has sent the copy of order dt. 24.06.2020 to the undersigned in PDF format and after taking print out, copy of order dt. 24.06.2020 has been taken on record.

Ld. Counsel for the applicant/accused submits that the interim bail of the applicant/accused has already been granted till today. Therefore, the matter may be taken up on 01.09.2020.

Issue notice to the IO/SHO of concerned PS to file reply to the above application, returnable for 01.09.2020.

Put up on 01.09.2020 for consideration.


(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi
31.08.2020(P)

FIR No. 389/2019
PS Punjabi Bagh
U/s 302 IPC & 25/27 Arms Act
State Vs. Mohd. Ikram @ Arif

31.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Sharma, Ld. Counsel for the
applicant/accused through VC.

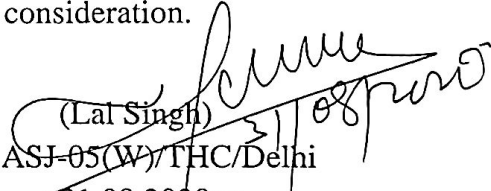
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

At the very outset, Id. Counsel for the applicant/accused
submits that the present application is for extension of interim bail as
granted to the applicant/accused by this Court.

Reply to the above application has been received on behalf
of Insp. Pankaj Kumar, PS Punjabi Bagh.

At the request of Id. Counsel for the applicant/accused,
matter is adjourned to 01.09.2020.

Put up on 01.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
31.08.2020(P)

FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC and 25/27 Arms Act
State Vs. Sahil @ Prashant

31.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ashok K. Sagar, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused submits that the
applicant/accused was granted interim bail for 15 days on 06.08.2020
by this Court, however, the applicant/accused was released from jail on
15.08.2020.

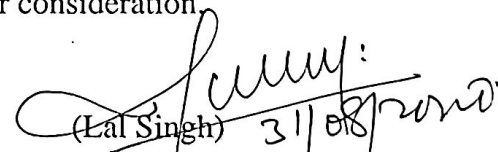
Alongwith the application, copy of order dt. 06.08.2020
of this Court has been annexed.

Reply has not been received.

Issue notice to the IO/SHO concerned to file reply to the
above application returnable for 01.09.2020.

In the meanwhile, the interim bail already granted to the
applicant/accused is extended till 01.09.2020.

Put up on 01.09.2020 for consideration.


(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi
31.08.2020(P)

Case No. 161/2020
FIR No. 885/2014
PS Ranhola
State Vs. Praveen Kumar & others

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Pankaj Arya, Ld. Counsel for all the accused through VC.
All the accused persons are on bail, however, they are absent today.

Matter is at the stage of consideration on the point of Charge.

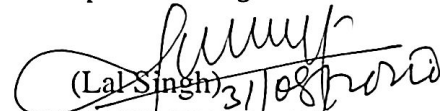
At the very outset, Ld. Counsel for all the accused persons submits that he could not intimate the accused persons to join the proceedings through VC today and due to which they could not join the proceedings today through VC and he orally requested to exempt the accused persons from their presence through VC.

At the request of Id. Counsel for all the accused persons as well as in view of the present pandemic situation, accused persons are exempted from their personal appearance through VC only for today.

At this stage, Id. Counsel for all the accused persons also submits that he is not prepared today for arguments on the point of charge and he is seeking adjournment.

In view of the above, the matter is adjourned to 29.10.2020.

Put up on 29.10.2020 for arguments on the point of Charge.


(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi
31.08.2020(P)

Case No. 57511/2016
FIR No. 715/2015
PS Uttam Nagar
State Vs. Rajesh & Anr.

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

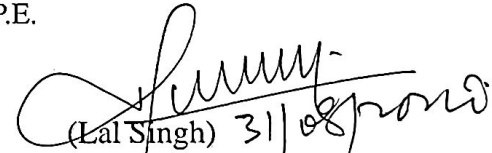
Perusal of the file shows that both the accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons, who were on bail, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 29.10.2020.

Put up on 29.10.2020 for P.E.


(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi
31.08.2020(P)

Case No. 857/2018
FIR No. 156/2018
PS Kirti Nagar
State Vs. Arun Kumar @ Suraj Shastri & Anr.

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused no.2 Pawan @ R.K.Shastri was on bail and accused no.1 Arun Kumar @ Suraj Shastri was in J.C. before lock-down.

None appeared for the accused persons.

It is already 12:55 PM.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 29.10.2020.

Put up on 29.10.2020 for P.E.

(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi

31.08.2020(P)

Case No. 502/2019
FIR No. 315/2016
PS Kirti Nagar
State Vs. Maninder Singh & Anr.

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

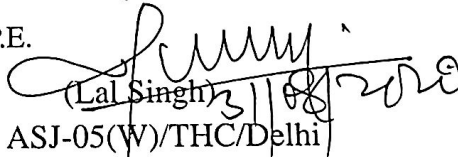
Perusal of the file shows that both the accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons, who were on bail, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 29.10.2020.

Put up on 29.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
31.08.2020(P)

CR No. 334/2019
Rani Jha Vs. Sukhbiri Sharma

31.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : None for the Petitioner.
None for the Respondent.


Matter is at the stage of arguments on revision petition.

Ahlmad of the court reported that he has tried to contact the counsels for the parties to join the proceedings through VC, however, none of the counsel has picked up his call.

It is already 12:50 PM.

As none has appeared for the parties, therefore, the matter is adjourned to 29.10.2020.

Put up on 29.10.2020 for arguments on the revision petition.


(Lal Singh) 31/08/2020
ASJ-05(W)/THC/Delhi
31.08.2020(P)